

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF BRAHMAPUTRA TUBULARS
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Brahmaputra Tubulars Private Limited
2.	Date of incorporation of corporate debtor	08/10/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Shillong
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100AS2012PTC011292
5.	Address of the registered office and principal office (if any) of corporate debtor	Room No 19, 2nd floor Vrindavan market, S J road, Athgaon Guwahati-781001 Assam
6.	Date of closure of Insolvency Resolution Process	13 th October, 2023
7.	Liquidation commencement date of corporate debtor	13 th October, 2023
8.	Name and registration number of the insolvency professional acting as liquidator	Meena Sureka IBBI/IPA-001/IP-P01422/2018-2019/12163
9.	Address and e-mail of the liquidator, as registered with the Board	Central Plaza, 6 th Floor, Room No. H, 41, B. B. Ganguly Street, Kolkata- 700 012, West Bengal ipmeenasureka@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Central Plaza, 6 th Floor, Room No. H, 41, B. B. Ganguly Street, Kolkata- 700 012, West Bengal cirp.btpl2022@gmail.com
11.	Last date for submission of claims	12/11/2023

Notice is hereby given that the National Company Law Tribunal, Guwahati Bench has ordered the commencement of liquidation of **Brahmaputra Tubulars Private Limited** on **13th October 2023**.

The stakeholders of **Brahmaputra Tubulars Private Limited** are hereby called upon to submit their claims with proof on or before **12th November, 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

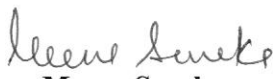
Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 16/10/2023

Place: Kolkata




Meena Sureka
Liquidator of Brahmaputra Tubulars Private Limited
Regn. No.: IBBI/IPA-001/IP-P01422/2018-2019/12163
AFA Valid upto 13.12.2023

TUESDAY ■ OCTOBER 17, 2023 **3**

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Sd/-
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Regn. No.: IBBI/IPA-001/IP-P01422/2018-2019/12163
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Place : Kolkata

